

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 16th February, 2018

G.S.R... (E).- In exercise of the powers conferred by sub-sections (1) and (2) of section 469 read with section 366 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Authorised to Register) Rules, 2014, namely: -

1. (1) These rules may be called the Companies (Authorised to Register) Amendment Rules, 2018.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Authorised to Register) Rules, 2014, for Form No.URC-1, the following Form No. URC-1 shall be substituted, namely:-

FORM NO. URC-1

[Pursuant to rule 3(2) of the Companies Rules, 2014 read with section 366 of the Companies Act, 2013]



Application by a company for registration under section 366 (conversion from firm into company and LLP into company)

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) SRN of **RUN** Pre-fill
(b) Registration number (if any)
2. (a) *Type of entity
(b) *Name of the entity
(c) *Number of members in the entity as on the date of application
(d) Name of the proposed company
3. (a) Category of the proposed company
(b) *Whether liability of the members of the company is limited by any Act of Parliament other than Companies Act Yes No
4. (a) *Date of instrument constituting the entity (DD/MM/YYYY)
(b) *Description of the instrument
5. (a) Number of shares taken up to date
Equity
Preference
(b) Amount paid on each share
Equity
Preference
6. (a) Date of passing resolution for declaring the amount of guarantee
(b) Particulars of guarantee taken up by each member
7. *Date of general meeting passing the resolution assenting to registration (DD/MM/YYYY)
with limited liability
8. *Particulars of passing special resolution and the place of general meeting

9. *Total amount of the property (whether movable or immovable including actionable claims)

10. *Whether any suit or legal proceedings taken by, or pending against the entity, or any

public officer or member thereof Yes No

If Yes, give brief details

11. (i) *Whether entity has any secured debt outstanding as on the date of application Yes No

(ii) *Mention the total outstanding amount

Attachments

List of attachments

1. *Particulars of members/partners along with the details of shares held by them;

Attach

2. *Declaration of two or more directors verifying the particulars of all members/partners;

Attach

3. *Affidavit from all the members/partners for dissolution of the entity;

Attach

4. *Copy of the instrument constituting or regulating the entity;

Attach

5. Copy of certificate of registration of the entity, if any;

Attach

6. *Copy of Newspaper advertisement;

Attach

7. *Certificate from a CA/CS/CWA certifying the compliance with all the provisions of Stamp Act, to the extent applicable;

Attach

8. Consent of majority of members;

Attach

9. Consent of at least three-fourth of members agreeing for registration under this part;

Attach

10. No objection certificate from the concerned Registrar of Firms or Registrar of Companies(LLP);

Attach

11. No objection certificate/Consent given by secured creditors;

Attach

12. Statement of accounts of the company, prepared not later than 30 days preceding the date of application duly certified by auditor; if applicable

Attach

13. Copy of the resolution declaring the amount of guarantee;

Attach

14. *Undertaking for compliance with requirements of Indian Stamp Act, 1899

Attach

15. * a copy of latest Income Tax return of the firm

Attach

16. Optional attachment(s) (if any)

Attach

[Remove Attachment](#)